

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

IA-5447/2020, IA-103/2021, IA-6204/2023

IN

IB-564(ND)/2019

IN THE MATTER OF:

M/s. India Factoring and Finance Solutions Pvt. Petitioner/Applicant
Ltd.

Vs.

M/s. Globalite Industries Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ishaan Chhaya, Adv. In IA-5447/2020, IA-103/2021, IA-6204/2023, Mr. Utkarsh Kandpal, Adv. In IA-6204/2023

For the Respondent : Mr. Utkarsh Kandpal, Mr. Bhanu Gupta, Adv. In IA-103/2021, IA-5447/2020

ORDER

IA-5447/2020, IA-103/2021

Pleadings are complete.

The Applicant is directed to bring the Vakalatnama on record as directed vide order dated 14.06.2024.

List the matter for arguments on 08.08.2024.

IA-6204/2023

This application has been filed by Lalit Kishore Aggarwal, Vanita Gupta & Global Retail Private Limited against Resolution Professional.

Ld. Counsel has submitted that vide order dated 14.06.2024, the Registry was directed to show the name of Assignee i.e. Fly Wheel Logistics Solutions Pvt. Ltd." in all the pending applications as the Applicant. He further submitted that in IA-2604/2024 the Assignee i.e. Fly Wheel Logistics Solutions Pvt. Ltd." should be shown as the Respondent, who has been substituted in place of Liquidator vide order dated 03.05.2024.

In view of the above submissions, we direct the Registry to show the name of the Respondent as "Fly Wheel Logistics Solutions Pvt. Ltd." in IA-6204/2023.

The Applicant is directed to serve a copy of the Application to the Ld. Counsel appearing on behalf of the Respondent/Assignee within two days.

List the matter for arguments **on 08.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay